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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 524/2022 & I.A. 12232/2023.

BOMBINATE TECHNOLOGIES PRIVATE LIMITED Plaintiff Through: Ms. Tanya Varma, Adv.

versus

KOO COIN AND OTHERS Through:	Defendants Mr. Dveep Ahuja, Adv. for D-1. Mr. Harish Vaidyanathan Shankar, CGSC with Mr. Srish Kumar Mishra, Mr. Alexander Mathai Paikaday and Mr. Krishnan V. Advs. Mr. Mrinal Ojha, Mr. Debarshi Datta and Ms. Tanya Chaudhry, Advs. for
	D-4.

CORAM: HON'BLE MR. JUSTICE ANISH DAYAL

ORDER 24.01.2024

I.A. 12232/2023

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1. This application has been filed under Order XIII-A CPC for seeking summary judgment against defendant Nos.1-3 since they had not entered appearance. Counsel for the plaintiff does not press this application at this stage because the defendant Nos.1-3 have entered appearance through counsel.

List before the Joint Registrar for further proceeding on 25th April,
2024, the date already fixed.

3. Order be uploaded on the website of this Court.

ANISH DAYAL, J

JANUARY 24, 2024/MK/na

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 08/07/2025 at 09:57:22